

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

Original Application No. 348/95
Date of Decision: 8.02.2001

CORAM: HON'BLE SHRI S.K.I. NAQVI, MEMBER (J)
HON'BLE SMT. SHANTA SHAstry, MEMBER (A)

Shri V.K. Sawant & 3 Ors. Applicants.
(By Shri N.C. Saini, Advocate)

vs.

The General Manager,
Central Railway & Anr. Respondents.
(Shri V.D. Vadhavkar, for Shri S.C.Dhawan, Advocate)

ORDER (ORAL)

[Per: S.K.I. Naqvi, Member (J)]

We find that M.P.No.261/95 remains to be disposed of.
~~Through which~~ the Applicant has sought for permission to allow all
the 4 applicants to joint in this O.A. The main ground taken in
this Application is that the cause of action and reliefs claimed
by all the Applicant is common, whereas the perusal of pleadings
in the O.A. and the relief clause, goes to show that relief No.8
(2) exclusively relates to Applicant No.4, for which the other
Applicant ~~had~~ ^{have} no concern. Likewise, para 4 (b) of the O.A. only
relates to Applicant No.4 and the pleading therein cannot be the
~~pleadings~~ hearing on behalf of the four applicants. Under the
circumstances, the prayer as per M.P. No.261/95 is refused.

2. Learned Counsel for the Applicant seeks one week's time
to take necessary steps in this regard.

3. O.A. is dismissed on the ground of maintainability as
per our above observations.

Q-9
(Smt. Shanta Shastry)
Member (A)
sj*

at magm
(S.K. I. Naqvi)
Member (J)